

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 203/2017 in
O.A. No. 2336/2012

New Delhi, this the 16th day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Babu Lal Bunker,
S/o Sh. Ghisa Ram,
R/o Jaswant Ka Dera,
PO- Suraj Kund Pahadi,
Near Railway Crossing, Lakadpur,
Faridabad. .. Petitioner

(By Advocate : Shri Manoj Ranjan Sinha)

Versus

1. Shri Sandeep Kumar,
Chairman-cum-Managing Director,
Delhi Transport Corporation,
DTC Headquarters, I.P. Estate,
New Delhi – 110 002.
2. Shri T.K. Verma
Manager – Personnel,
Delhi Transport Corporation,
DTC Headquarters, I.P. Estate,
New Delhi – 110 002.
3. Shri Ravi Kasana
Depot Manager,
Delhi Transport Corporation,
DTC Headquarters, I.P. Estate,
New Delhi – 110 002. .. Respondents

(By Advocate : Ms. Arati Mahajan Shedha with Shri Manoj Kumar)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, learned counsel for the respondents submits that the orders of this Tribunal have been fully complied with.

2. The learned counsel for the petitioner, while not disputing the same, however, submits that certain other grievances of the applicant are still pending to be redressed.
3. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail his remedies, if he is having any other grievance, in accordance with law.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /